

(7)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/10/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/427/ (IB)/2017
NAME OF THE PETITIONER(S) : M.K SONS ENGINEERING PVT LTD
NAME OF THE RESPONDENT(S) : EASUN REYOLLE LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1	B. Dhanaraj	...	B. Dhanaraj
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	M. RAJENDRAN	Respondent	...
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For. S. Elambhanathi

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ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor submitted the copy of the order dated 12.10.2017 under which the Corporate Insolvency Resolution Process has been initiated against the same Corporate Debtor. In view of this, the Applicant is directed to file claim before the IRP. In terms of the above, the Petition stands **disposed of**.

S. Vijayaraghavan

**(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)**

ghk

Ch. Mohd Sharief Tariq

**(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)**